MANIPUR GAZETTE

E X T R A O R D I N A R Y
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No. 343 Imphal, Monday, March 23, 2026 (Chaitra 3, 1948)

GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

N O T I F I C A T I O N

Imphal, the 22nd March, 2026

No. H-3401/3/2025-HD-HD: In exercise of the powers conferred by sub-Rule (iii) of Rule 8 of Census Rules 1990 as amended from time to time, the following Notification of Ministry of Home Affairs, Government of India bearing S.O. No. 99(E) dated 7th January, 2026 issued under the signature of Registrar General and Census Commissioner, India is hereby republished for general information and the State Government declares that the Houselisting operations of the Census of India 2027 shall take place between 1st September, 2026 and 30th September, 2026 in the State of Manipur during a period of 30 days with an option for self-enumeration which shall be conducted in fifteen days' time period between 17th August, 2026 to 31st August, 2026 just before the start of house to house houselisting operations.

This is issued in supersession of this Department's Notification No. H-3401/3/2025-HD-HD dated 4th February, 2026.

N. ASHOK KUMAR,
Commissioner (Home),
Government of Manipur.

MINISTRY OF HOME AFFAIRS
(Office of Registrar General, India)

NOTIFICATION
New Delhi, the 7th January, 2026

S.O. 99(E).--- In exercise of the powers conferred by section 3 and section 17A of the Census Act, 1948 (37 of 1948) read with rules 6A and 6D of the Census Rules, 1990 and in supersession of the notification of the Government of India in the Ministry of Home Affairs (Office of the Registrar General, India) number S.O. 119(E), dated the 7th January, 2020, published in the Gazette of India, Extraordinary, Part ll, Section 3, Sub-section (ii), dated the 9th January, 2020, except as respects things done or omitted to be done before such supersession, the Central Government hereby declares that the houselisting operations of the Census of India 2027 shall take place between 1st April, 2026 and 30th September, 2026 in all States and Union territories in India during the period of thirty days specified by each State and Union territory. There shall also be an option for self-enumeration which shall be conducted in fifteen days' time period just before the start of house to house houselisting operations of thirty days.

[F.No: 9/8/2025- CD (Cen)]
MRITUNJAY KUMAR NARAYAN,
Registrar General and Census Commissioner

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Digitally signed by
Thingbaijam Binodkumar Singh
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